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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1404/97.

Date of Order: 23-10-97.

Between:

T.Satyana^rayana Murthy.

Applicant.

and

1. The Director General, Dept.of Telecom,
Ashok Road, New Delhi.
2. The Director General, Dept.of Posts,
Sansad Marg, New Delhi.
3. The General Manager, Telecom,
E.G.Dist.Rajahmundry-104.
4. The Sub Divisional Officer, Telecom,
Peddapuram, E.G.Dist.A.P.
5. The Superintendent of Post Offices,
Kakinada Division, Kakinada.

.. Respondents.

For the Applicant: Mr. Krishna Devan, Advocate.

For the Respondents: Mr. V.Rajeswar Rao, Addl.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

THE HON'BLE MR.B.S.JAI PARAMESWAR : MEMBER(JUCL)

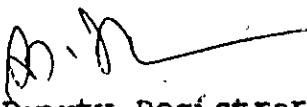
The Tribunal made the following Order:-

Admit. Notice.

Counter in six weeks. As an interim measure, the applicant shall not be repatriated to the Postal Wing until further orders and the posts which are now offered to him on repatriation by the Postal Wing shall not be filled up.

In the counter, the following points to be clarified:

- i) Will the applicants, on their repatriation, get the benefit of continuation of service by way of counting the period of deputation as service in the Parent Department(Post~~al~~ Department).
- ii) What is the policy of Telecom Department in this matter? Are there any instructions issued by the Telecom Commission or the Directorate in this regard? If so, a copy of the same should be annexed to the counter.


Deputy Registrar.

To

1. The Director General, Dept.of Telecom, Ashok Road, New Delhi.
2. The Director General, Dept.of Posts, Sansad Marg, New Delhi.
3. The General Manager, Telecom, E.G.Dist.Rajahmundry-104.
4. The Sub Divisional Officer, Telecom, Peddapuram, E.G.Dist.A.P.
5. The Superintendent of Post Offices, Kakinada Division, Kakinada.
6. One copy to Mr.Krishna Devan, Advocate,CAT.Hyd.
7. One copy to V.Rajegwara Rao, Addl.CGSC.CAT.Hyd.(8)One spar

pvm

C.C. today

23/10/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H-RAJENDRA PRASAR :M(A)
The Hon'ble Mr. B.S.JaiParanikar; M (S)

DATED:- 23/10/97

ORDER/JUDGMENT

M.A.,/RA.,/C-A.No..

in

Q.A.No. 1404/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default

Ordered/Rejected

No order as to costs.

